



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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November 24, 2025

RBI imposes monetary penalty on The Fatehpur District Co-operative Bank Limited, Uttar Pradesh

The Reserve Bank of India (RBI) has, by an order dated November 20, 2025, imposed a monetary penalty of ₹2 lakh (Rupees Two Lakh only) on The Fatehpur District Co-operative Bank Limited, Uttar Pradesh (the bank) for non-compliance with certain directions issued by [RBI on 'Know Your Customer \(KYC\)'](#). This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of BR Act.

The statutory inspection of the bank was conducted by National Bank for Agriculture and Rural Development (NABARD) with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had failed to:

- put in place a system of periodic review of risk categorisation of accounts, with such periodicity being at least once in six months; and
- carry out periodic updation of KYC of its customers.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.